

**Telecom Disputes Settlement and Appellate Tribunal
(Government of India)**

No.1/Judl./Misc./TDSAT/2012

Dated: 18th May, 2020

NOTICE

The lockdown due to COVID-19 has been substantially relaxed to encourage all necessary activities and ensure income to the workers and self-employed. Working between 7 a.m. to 7 p.m. is allowed for that purpose. Tribunal has to take care of pendency and interest of justice also.

Hence new filings from 23.5.2020 can be made in hard copies as per usual rules or electronically, as at present or in both formats. Hearings through Video Conferencing will continue so long found useful/necessary.

To take care of pending matters in which dates have got dislocated, particularly the matters of 2019 and 2020, learned counsels/parties/ARs are requested to file/provide their Mobile Numbers and e-mail IDs by 23.5.2020 for gradual listing and hearing of such matters also, in any possible manner.

This issues as per directions of Hon'ble Chairperson.

(Sanjeev Pandey)
Deputy Registrar

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